

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 601  
IB-621/ND/2023

**IN THE MATTER OF:**

**M/s SadhanaCity Homes Private Limited**

**...PETITIONER**

**Vs**

**M/S UPAL Buildtech Private Limited**

**...RESPONDENT**

**Section**

**U/s 7 of IBC Code,2016**

**Order delivered on 05.06.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant/FC**

:Adv. Rachit Mittal, Adv. Parish  
Mishra, Adv. Adarsh Srivastava

**For the Respondent/Corporate Debtor**

:Adv. Pankaj Agarwal, Adv.  
Shashwat Srivastava.

**ORDER**

Ld. Counsel for the Financial Creditor and Ld. Counsel for the Corporate Debtor are present. Reply filed by the Corporate Debtor is available on the e-portal. Ld. Counsels for both the sides are directed to file an affidavit clearly indicating that this petition and reply are non-collusive. List the matter on **31.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**